

**IN THE INCOME TAX APPELLATE TRIBUNAL, 'K' BENCH
MUMBAI**

**BEFORE: SHRI NARENDRA KUMAR BILLAIYA, ACCOUNTANT MEMBER
&
SHRI AMIT SHUKLA, JUDICIAL MEMBER**

**ITA No.6748/Mum/2017
(Assessment Year :2013-14)**

**ITA No.7257/Mum/2018
(Assessment Year :2014-15)**

**ITA No.7246/Mum/2019
(Assessment Year:2015-16)**

**&
ITA No.599/Mum/2021
(Assessment Year :2016-17)**

M/s. CLSA India Private Limited (formerly CLSA India Limited) 8/F, Dalamal House Nariman Point Mumbai-400 021	Vs.	Deputy Commissioner of Income Tax, Circle 4(1)(1) Mumbai
PAN/GIR No.AAACC2262K		
(Appellant)	..	(Respondent)

CORRIGENDUM

PER AMIT SHUKLA (J.M):

These appeals have already been disposed of vide order dated 14/12/2023 by this Tribunal wherein in para 49, the Assessment Years have been wrongly mentioned as 2013-14, 2014-15 and 2015-16 instead of 2013-14, 2014-15,2015-16 & 2016-17.

2. This aspect has been rightly brought to our attention by the assessee. Hence, we are issuing this corrigendum accordingly. The modified para 49 is as under:-

“49. Thus, TP adjustments for A.Y. 2013-14, 2014-15, 2015-16 and 2016-17 are deleted.”

3. All the other contents in the said Tribunal order shall stand unamended. This Corrigendum may be read as part and parcel of the said Tribunal order.

Sd/-
(NARENDRA KUMAR BILLAIYA)
ACCOUNTANT MEMBER
Mumbai; Dated 17/05/2024
KARUNA, *sr.ps*

Sd/-
(AMIT SHUKLA)
JUDICIAL MEMBER

Copy of the Order forwarded to :

1. The Appellant
2. The Respondent.
3. CIT
4. DR, ITAT, Mumbai
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BY ORDER,

(Asstt. Registrar)
ITAT, Mumbai